

Recovery Division
Southern Regional Office
Tel: 04428880222
Email ID: recovery_sro@sebi.gov.in
PROHIBITORY ORDER NO. RRD/SRO/1577/2026
SECURITIES AND EXCHANGE BOARD OF INDIA
SOUTHERN REGIONAL OFFICE, CHENNAI
Recovery Certificate Nos. 2976 of 2020, 3197 of 2020 and 6606 of 2023 issued against Mr. Annaswamy Venkatramani (PAN: AABPV3960F) [Defaulter]

Sl.	Name of the defaulter	Address	PAN
1.	Annaswamy Venkatramani	A-5, Madrasapattinam, No.95, Karpagam Avenue, 4 th Street, Sai nagar, R A Puram, Chennai - 600028	AABPV3960F

Order under Rule 16 and 48 of the Second Schedule to the Income-tax Act, 1961 read with Section 28A of the Securities and Exchange Board of India Act, 1992

1. Recovery proceedings have been initiated against **Annaswamy Venkatramani (PAN: AABPV3960F)** ["referred to as "Defaulter"] for failure to pay the dues under the following certificates drawn up by the Recovery Officer, Southern Regional Office.

Certificate No.	Name of the Defaulter	Date of issuance of Notice of Demand	Amount (in Rs.)	In the matter of
2976 of 2020	Annaswamy Venkatramani	Aug 17, 2020	Rs.5,43,07,849/- + further interest, costs, expenses and charges etc.	Sanraa Media Limited
3197 of 2020		Dec 31, 2020	Rs.16,67,192/- + further interest, costs, expenses	M/s G V Films Ltd

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Certificate No.	Name of the Defaulter	Date of issuance of Notice of Demand	Amount (in Rs.)	In the matter of
			and charges etc.	
6606 of 2023		May 26, 2023	Rs.22,21,000/- + further interest, costs, expenses and charges etc	Kaashyap Technologies Limited

- The afore mentioned Notice of Demands were issued by the Recovery Officer to the defaulter demanding payment of the said sums along with interest, costs, expenses etc., within 15 days from the date of receipt of the said notice. However, the defaulter did not pay the said amount within the stipulated time period. Hence, Notice of Attachment were sent to banks, depositories and mutual funds to attach the bank account(s), demat account(s) and folios(s) of Mutual Fund of the Defaulter.
- Since the entire dues could not be recovered from the Defaulter, assets of Defaulter including immovable properties are liable to be attached. In this regard, it is learnt that the defaulter is in possession of the below mentioned property and it is also felt that he may dispose or transfer or alienate the assets with a view to obstruct or delay the recovery proceedings, which needs to be prevented immediately by attaching the said assets.
- In view of the foregoing, and in exercise of the powers conferred under Rule 16 and 48 of the Second Schedule to the Income Tax Act, 1961 read with Section 28A of the Securities and Exchange Board of India Act, 1992, the **defaulter is hereby prohibited from disposing, transferring, alienating, or charging in respect of the following properties attached:**

a. All the immovable properties held by the defaulter including the following:

Sr.No	Doc No.	Survey No.	Area	Address
1	1302/2010	4230/38	1474 sq.ft. UDS out of 5902 sq.ft.	New Door No. 23/8, Block No. 90, Raja Street Extension, Mylapore, Chennai

- It is further directed that all persons are hereby prohibited from taking any benefit under such disposal, transfer, alienation or charge in respect of the properties of



the defaulter (including the property mentioned above), which stands attached in execution of the aforesaid Recovery Certificates.

6. The defaulter is also hereby directed to furnish the complete details of all the movable and immovable properties held by the defaulter and charges, if any, thereon, in the format prescribed at Annexure-A, along with the original title deeds pertaining to immovable properties, within **two weeks from the date of this Order**, to the Southern Regional Office at Chennai of the Board.
7. This order shall be served on the defaulter and
 - a. The Inspector General of Registration in the State of Tamil Nadu;
 - b. The concerned District Registrars and Sub-Registrars of the respective areas where the above mentioned properties are located, with a direction to,
 - i. inform the details of immovable properties owned by the defaulter; and
 - ii. not to act upon any documents purporting to be dealing with transfer, mortgage, charge, lease or creation or alteration of any interest in any of the properties owned / held by the defaulter, including the said properties, if presented for registration.

Given under my hand and seal at Chennai on this October 16, 2026.

Digitally signed by
Salmanu Kallara Kalattummal
Date: 16-10-2026 17:54:03

SEAL

RECOVERY OFFICER



सलमानु के के
SALMANU K K
वसूली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Dy. General Manager
भारतीय प्रतिभूति और विनियम बोर्ड, चेन्नई
Securities and Exchange Board of India, Chennai

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Annexure- A

S. No.	Description of the Property	Date of Purchase	Purchase Price	Present Market Value	Details of building, fixtures, fittings, standing crop, timber, livestock etc.	Details of encumbrance if any
1	District Sub-Division Block Village Mouza Khata No./Patta No. Survey No. Plot No. Boundaries Extent of land					
2						
3						
4						
5						

